

IN THE HIGH COURT OF BOMBAY AT GOA
LD-VC-CW-358-2020

Ankita Dessai ... Petitioner

Versus

State of Goa & Ors. ... Respondents

Mr. G. Agni, Advocate for the petitioner.

Ms. Ankita Kamat, Additional Government Advocate for Respondents
No.1 and 3.

Coram:- M.S. SONAK &
SMT. M. S. JAWALKAR, JJ.

Date:- 1st December, 2020

P.C.:

Heard Mr. Agni for the petitioner and Ms. Ankita Kamat, learned
Additional Government Advocate for Respondents No.1 and 3.

2. Issue notice to the respondents no.2, 4 and 5 returnable on
14.12.2020.

3. In addition to the usual mode of service, private service is
permitted.

4. Mr. Agni points out to the advertisement issued by the GPSC
and submits that the essential qualification for the post of Tutor in the
institute of Nursing Education was possession of a Master's Degree in

Nursing from a recognized university and if a candidate with Master's Degree is not available, the candidate possessing Bachelor's Degree could have been considered. He points out that the petitioner has a Master's Degree and respondents no.4 and 5 do not have a Master's Degree and yet it is apprehended that appointment orders were issued in favour of respondents no.4 and 5.

5. Accordingly, we restrain the respondents from issuing any appointment orders to respondents no.4 and 5 till the next date. The concerned respondents, including, the GPSC, to file an affidavit by the next date clarifying this position.

6. Stand over to 14.12.2020.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.